

Office of Principal District & Sessions Judge, Ramgarh

Order No. 173 /2021

Dated 19.04.2021,

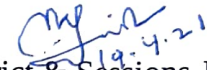
In pursuance of the Letter No. 29/R.G, dated- 18.04.2021 and Letter No.-23/R.G., Dated 10.04.2021 of the Hon'ble High Court of Jharkhand, Ranchi and as per the direction contained in Letter No. 97/R.G., Dated 05.05.2020 of the Hon'ble High Court of Jharkhand, Ranchi, the following arrangements have been made for the smooth functioning of Ramgarh Judgeship:-

1. All the urgent petitions, bail bonds, in the pending cases may be filed through official Email ID of Registrar i.e. in rakeshraushan.registrar1@gmail.com and email ID of the Principal District and Sessions Judge i.e. in pdj.rcc@gmail.com till further order.
2. At the time of filling of all such petitions, the lawyer concerned shall give an undertaking that once the prevailing situation of COVID-19 pandemic gets over and normal situation is restored, he/she will file affidavited hard copy of the entire matter along with full Court fee if any.
3. All the advocates are requested to mention their WhatsApp number along with their personal Email ID and enrollment number compulsorily in their respective petition, bail bond , hazari etc.
4. All the hearing shall be done after one day of receiving the petitions through Email.
5. Copy of all the required petitions must be sent to the P.P./A.P.P. of the Court concerned through their email ID of P.P./A.P.P. which are available in the website of Civil Courts, Ramgarh.
6. All the petition must be in PDF form and in a single file.
7. The cause list of the petitions will be uploaded on the website of Civil Courts, Ramgarh on the next working day .
8. All the hearing will be done on Schedule time of the respective Courts.
9. System officer/Court Manager will ensure the availability of link to the Ld. Advocates, P.P./A.P.P. and the Court concerned.
10. Copying Department shall deliver the certified copies through eSewa Kendra.
11. F.I.R. & Charge Sheets will be submitted at eSewa kendra, Civil Courts Ramgarh,
12. Following urgent matters will be heard through Video Conferencing:-
 - a. Bail/anticipatory Bail Petitions.
 - b. Remand/Surrender Application.
 - c. Cr. Appeal & Revision matters fixed for argument.
 - d. Application for recording of Dying Declaration.
 - e. Any other extremely urgent matter criminal matter to be decided by the Principal District & Sessions Judge.
 - f. Injunction.
 - g. Civil Appeal fixed for argument.
 - h. Miscellaneous Applications.

- i. Judgment.
- j. Release Matters.
- k. Matrimonial Cases Viz. Application under section 125 Cr.P.C, application under section 24 of Hindu Marriage Act and Application for divorce by mutual consent.
- l. POCSO cases without recording of evidence.
- m. Motor Accident Claim Cases.
- n. Domestic Violence Cases.
- o. Ex- parte Motions.
- p. Petition for condonation of Delay under Limitation Act.
- q. Abatement matters.
- r. Mediation by the Family Court through Video Conferencing.

This order will come into force with immediate effect.

Inform all the concerned.


Principal District & Sessions Judge
Ramgarh

Memo No.....1190-1223/2021

Dated : 19.04.2021.

As directed copy forwarded to :-

1. The Registrar General, Hon'ble High Court of Jharkhand, Ranchi
2. All the Judicial Officers, Civil Courts, Ramgarh.
3. The Deputy Commissioner, Ramgarh
4. The Superintendent of Police, Ramgarh
5. The Civil Surgeon, Ramgarh
6. The Divisional Forest Officer, Ramgarh
7. The Dedicated/Core Team COVID-19 ,Civil Courts, Ramgarh
8. The Superintendent Sub- Jail, Ramgarh
9. The Superintendent Remand Home, Hazaribagh
10. The President District Bar Association, Ramgarh
11. The Public Prosecutor, Ramgarh
12. The Government Pleader, Ramgarh
13. The Secretary, DLSA, Ramgarh
14. Registrar , Civil Courts,Ramgarh
15. Judge- In-Charge(Filing Section), Civil Courts, Ramgarh
16. Judge-In-Charge Administration, Civil Courts, Ramgarh
17. Judge- In-Charge Nazarat, Civil Courts, Ramgarh
18. Judge- In-Charge Copying Department, Civil Courts, Ramgarh
19. Judge- In-Charge Accounts, Civil Courts, Ramgarh
20. Court Manager, Civil Courts,Ramgarh
21. System Officer, Civil Courts,Ramgarh
22. Head Clerk, Civil Courts, Ramgarh

For information and needful.


Registrar 19.4.21
Civil Courts,Ramgarh